

## PART B.—THE PRINTING OF PAPER-BOOKS IN SECOND APPEALS AND REVISIONS.

Paper-books when to be printed.

1. Typed/Cyclostyled paper books shall be prepared in all the second appeals which are referred for hearing before a Division Bench unless the Single Judge referring the case to the Bench or the Bench to which the case is referred, expressly orders, that the record shall be printed. In all other cases, typed/ cyclostyled paper books shall be prepared only if express order to that effect is made at the time appeal is admitted for hearing."

Contents.

2. The paper-book shall consist of :—

(a) copies or translations of the judgments of the lower Courts and the decree of the Lower Appellate Court;

(b) the grounds of appeal or revision and a memorandum of the names of the parties or, if the appeal or revision was filed in vernacular, a translation thereof; and

(c) a copy of the order of the Judge admitting the case to a Bench.

Cost of printing paper-book.

3. (1) In every appeal in which a paper-book has under these rules to be printed, the appellant shall, within fifteen days of the date of the order admitting the appeal, deposit with the Treasurer of the High Court, a sum of rupees fifty-five to cover the cost of the paper-book at the rates specified in the Schedule. In the case of cross-appeals, the cost of the paper-book shall, however, be paid by the parties in proportion to the amount involved, unless a Judge otherwise directs.

(2) An additional sum of Rs. 10 for translating the plaint and pleas shall be similarly deposited in every case in which the plaint and the pleas are to be included in the paper-book. The plaint and pleas shall not, however, be printed except at the express request of the parties or their counsel, or, when so directed by the Judge or Judges admitting the appeal.

4. If the appellant or respondent fails to deposit the sum or sums required under rule 3 within the prescribed period the procedure laid down in clause (b) of Rule 10 of Part A of this Chapter shall be followed.

Procedure on non-payment of deposit.

5. Such number of copies of the paper-book shall be printed as the Court may, by general rule in that behalf or special order in a particular case, direct.

Number of copies to be printed.

Note—The number of copies ordinarily to be printed has been fixed at ten. Enough copies shall be printed to enable juniors watching the case to be provided with a paper-book.

6. Each appellant and the respondent appearing separately may obtain two copies of the printed paper-book free of charge, and additional copies, if available, may be purchased at three rupees a copy.

Supply of copies to parties.

7. (1) At the foot of every printed paper-book shall be noted the amount of printing and other charges, and the party from whom levied, and such amounts shall be included in the costs of the appeal, unless the Court shall in any case otherwise direct.

Printing expenses to be included in costs.

(2) Should the amount so charged be less than the sum or sums deposited under rule 3, the Registrar or the Deputy Registrar shall refund the unexpended balance to the party by whom deposit was made. Should it be more, he will take action under rule 4.

8. For the purpose of rules 3 to 7, the expression "Appeal" shall include a petition for revision admitted a hearing before a Division Bench or referred to a Full Bench and the expression "Appellant" shall include a petitioner in the revision petition.

Interpretation.

SCHEDULE (referred to in rule 3)

The work of transcribing, transliterating, translating and printing the record will be charged for at the following rates under rule 3:—

Rs. P.

Transcribing the record, per 1,000 words ...	1.67
Transliterating the record, per 1,000 words ...	2.50

Printing per page of printed matter	...	3.62
Translating and revising the record, per 250 words or part thereof	...	1.75
Typewriting and revising the record, per 1,000 words	...	1.75
Printing per page of printed matter	...	3.62
Correcting proofs, per page	...	0.50
Paper, per sheet of printed matter	...	2.02
Typewriting charges of the record. (six copies) to be prepared in 2 sets of 3 copies each at the rate of per 1,000 words or part thereof	...	4.25